

[Shri Ram Niwas Mirdha]

India dated the 25th July, 1970. [Placed in Library. See No. LT—3881/70].

- (ii) A copy of the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1970 (Hindi and English versions) published in Notification No. G. S. R. 87 in Gazette of India dated the 6th June, 1970, under clause (5) of article 320 of the Constitution, together with an explanatory note. [Placed in Library. See No. LT—3 82/70].

High Court Judges Travelling Allowance (Amendment) Rules

SHRI RAM NIWAS MIRDHA : On behalf of Shri K. C. PANT I beg to lay on the Table a copy of the High Court Judges Travelling Allowance (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 784 in Gazette of India dated the 16th May, 1970, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954. [Placed in Library. See No. LT—3883/70].

Indian Museum Rules

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICE (SHRI A. K. KISKU) : I beg to lay on the Table a copy of the Indian Museum Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 622 in Gazette of India dated the 18th April, 1970, under sub-section (3) of section 15A of the Indian Museum Act, 1910. [Placed in Library. See No. LT—3884/70].

Annual Accounts etc., 1968-69 of Commissioners for the Port of Calcutta

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I beg to lay on the Table a copy of the Annual Accounts of the Commissioners for the Port of Calcutta for the year 1968-69 and the

Audit Report thereon. [Placed in Library. See No. LT—3885/70].

14.55 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi University (Amendment) Bill, 1970 which has been passed by the Rajya Sabha at its sitting held on the 4th August, 1970."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Supreme Court (Enhancement of Valuation for Civil Appellate Jurisdiction) Bill, 1970, which has been passed by the Rajya Sabha at its sitting held on the 3rd August, 1970."

BILLS AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I place on the Table of the House the following Bills, as passed by Rajya Sabha :—

- (1) The Delhi University (Amendment) Bill, 1970.
- (2) The Supreme Court (Enhancement of Valuation for Civil Appellate Jurisdiction) Bill, 1970.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Seventh Report

SHRI BASUMATARI (Kokrajhar) : I beg to present the Seventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding action taken by